

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **06.02.2024** THROUGH VIDEO CONFERENCING

---

**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

---

**IN THE MATTER OF** : Unimac Plastic Technology Pvt Ltd

**MAIN PETITION NUMBER** : CP(IB)/85(CHE)/2023

**(IA/MA) APPLICATION NUMBERS**

IA/2434(CHE)/2023; IA/2222(CHE)/2023

---

**ORDER**

**IA/2434(CHE)/2023**

Ld. Counsel Shri. Arvind A S for the Applicant / IRP, along with the IRP Ms. Satyadevi Alamuri.

Ld. Counsel Shri. Elayaraj Kumar P for the Respondent No. 2.

Ld. Counsel for the Applicant submits that CIRP expenses have been paid by the Respondent No. 2. He submits that 12A proposal has been approved with 100% voting.

Arguments on the application heard.

Orders Reserved.

**IA/2222(CHE)/2023**

IRP submits that since the COC has approved the 12A proposal with 100% voting, IA/2222(CHE)/2023 may be closed.

Recording the above submissions, without commenting on the merits of the application under 12A of IBC, 2016, we order that the application be closed.

**Sd/-**

**(VENKATARAMAN SUBRAMANIAM)**  
MEMBER (TECHNICAL)

MG

**Sd/-**

**(SANJIV JAIN)**  
MEMBER (JUDICIAL)